

HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE



INTERLOCUTORY APPLICATION

I.A. NO. 227/2023 (WZ)

IN

APPEAL NO. 31/2023 (WZ)

Pravinsingh Arjun Shedgaonkar & Ors Applicant

VERSUS

The Goa State Environment Impact
Assessment Authority & Ors

..... Respondents

AFFIDAVIT BY SEIAA-GOA RESPONDENT NO.1

1. I, Johnson Bedy Fernandes S/o Late Germano H. Fernandes, major of age having office at 4th floor, Dempo Towers, Patto, Panaji, Goa, I am the Member Secretary SEIAA-Goa Respondent No.1, hereby referred to as "Respondent", is filing this affidavit on solemn affirmation and oath, relying on facts and records.
2. Respondent states that in the Daily Order dated 07/03/2024, this Hon'ble Tribunal has directed as follows.

4. *Respondent No.1- State Environment Impact Assessment Authority (SEIAA), Goa is directed to obtain a Certificate from NIC in respect of the date and time when the impugned order was uploaded on its website and place it on record before the next date.*

3. Respondent states that the MoEFCC, SEIAA, Project Proponents are all using the platform developed by NIC. They are all the users of this platform, who use it independently without any recourse or knowledge of National Informatics Centre (NIC).
4. Respondent states that National Informatics Centre (NIC) under the Ministry of Electronics and Information Technology (MeitY) is the technology partner of the Government of India. NIC was established in the year 1976 with the objective to provide technology-driven solutions to Central and State Governments.
5. Respondent states that as the statutory authority formed by MoEFCC, Respondent has granted the 'Environmental Clearance' dated 28/08/2023 to Delta Corp Limited, Dhargalim, Pernem, Goa by Project File 'No:61/3/2022-23/GSEIAA/Project-Prop/137' and the same was uploaded by the Respondent SEIAA-Goa as the statutory authority, on PARIVESH portal created for this purpose on the same day i.e. 28/08/2023.
6. Respondent No.1 SEIAA-Goa which is formed by MoEFCC as the statutory authority has already given the affidavit that the EC was issued on 28/08/2023 and was uploaded on the same day and hence the footer is generated automatically on the first page.
7. Respondent wrote to NIC and obtained the information for the sake of confirmation, by email which was enclosed in the earlier affidavit dated 18/03/2024. It included the time-line details at Page No. 533 Annexure-A.



File

- 8. **CERTIFICATE:** Respondent hereby once again confirms and certifies that the 'Environmental Clearance' was granted/ issued and uploaded on the website on 28/08/2023. Respondent request that this may be treated as the CERTIFICATE from the statutory authority who has control on the usage and password of the NIC platform.
- 9. Respondent states that the EC was always available on website which can be downloaded by anyone from the public at large. Respondent states that no outage or disruption of the website or portal was reported to Respondent within next 90 days.
- 10. Respondent states that this shall be treated as certified true and correct information given by NIC in response to the email query sent by Respondent to NIC Monitoring Cell. NIC doesn't have any procedure OR authority to issue CERTIFICATE to any stake holder OR user OR the person downloading the EC OR any other documents from the PARIVESH portal.



Filed on Monday, 19 August, 2024.

Place: Goa

free

MEMBER SECRETARY SEIAA-GOA

Solemnly affirmed before me by
Jalson B. Fencle
 Reg. No.: *06/3441* Date: *19.8.2024*
 known / Identified to me by.

G. S. Kubal
G. S. KUBAL
 Notary (Govt. of India)
 Panaji-Goa, India

